

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: **22 FEB 1988**

CONTEMPT OF COURT APPLICATION NO 54
IN APPLICATION NO. 892/86(T)
W.P.No.

187 ()

APPLICANT

Shri P. Nagaraja Rao & 2 Ors

To

1. Shri P. Nagaraja Rao

2. Smt P. Meera

(Sl Nos 1 & 2 - No. 1-78, Plot No. 82
Motinagar
Hyderabad - 500 018)

3. Smt M. Rajalakshmi
No. 1460, IV Cross
K.P. Agrahara
K.R. Mohalla
Mysore - 570 004

4. Shri S. Narayana
Advocate
C/o Shri M. Narayanaswamy
Advocate
No. 844 (Upstairs)
Yth Block, Rajajinagar
Bangalore - 560 010

5. The Chairman
Railway Board
Ministry of Railways
Rail Bhavan
New Delhi - 110 001

VS

RESPONDENTS

The Chairman, Railway Board, New Delhi
& 3 Ors

6. The General Manager
Southern Railways
Madras - 600 003

7. The Controller of Stores
Southern Railways
Madras - 600 003

8. The District Controller of Stores
Southern Railways
Mysore South
Mysore - 570 008

9. Shri M. Sreerangaiah
Railway Advocate
3, S.P. Building, 10th Cross
Cubbonpet Main Road
Bangalore - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~XXXX~~
~~XXXXXX~~ Contempt of Court
passed by this Tribunal in the above said application

on 12-2-88.

Encl: as above.

DEPUTY REGISTRAR
(JUDICIAL)

OK

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

P. Nagaraja Rao & 2 Ors

V/s
CC 54/87

The Chairman, Railway Board, New Delhi
& 3 Ors

S. Narayana

Order Sheet (contd)

M. Srirangaiah

Date	Office Notes	Orders of Tribunal
12.2.88		<p><u>KSPVC/PSM</u></p> <p style="text-align: center;"><u>ORDER</u></p> <p>Petitioner by Shri S. Narayana. Contemnors by Shri M. Srirangaiah.</p> <p>In this petition filed under Section 17 of the Administrative Tribunals Act, 1985 and Contempt of Courts Act, 1971, the petitioners have moved this Tribunal to punish the accused for nonimplementation of an order made on 28.11.1986 in their favour in A No. 892/86(A).</p> <p>2. Shri Srirangaiah appearing for the Contemnors files a Memo stating that amounts due to the applicants in terms of the order made by this Tribunal have been paid to them and the order has been complied with in its entirety. Shri Narayana does not rightly dispute this position.</p> <p>3. In this view these Contempt of Court proceedings are liable to be dropped. We, therefore, drop these Contempt of Court proceedings. But in the circumstances of the case we direct the parties to bear their own costs.</p>



TRUE COPY

[Signature]
DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

bsv

Sd/-
VICE CHAIRMAN
12.2.1988

Sd/-
MEMBER (A)
12.2.1988

GOVERNMENT OF INDIA (BHARAT SARKAR)
MINISTRY OF TRANSPORT (PARIVAHAN MANTRALAYA)
DEPARTMENT OF RAILWAYS (RAIL VIBHAG)
(RAILWAY BOARD)

No. E(G) 88 -LL3- 6(349)

New Delhi, dated

29/2/1988

The Registrar, Central Administrative Tribunal,

Bangalore Bench.....

Sub: C.P. 54/89

P. Naganna Rao 208-12-PRB2

Sir,

I am directed to refer to your summons/orders dated 12-2-88 on the subject mentioned above and to state that the General Manager S. Railway is the competent authority to deal with this matter. The summons/orders in question have, therefore, been sent to that authority for further necessary action.

Yours faithfully,

Khanda

for Secretary, Railway Board.

No. E(G) 88 -LL36 (349)

New Delhi, dated 29/2/1988

Copy together with the summons/orders received from the Tribunal/Court are forwarded in original to the General Manager

Santhosh A.

Railway for further necessary action.

The next date of hearing is 12-2-88

DA/As above.

Desk Officer, Establishment
Railway Board

12-2-88
D.W.